

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. II

Date of hearing/decision: 29.12.2017

Ex. Appeal No. 56953 of 2013

(Arising out of order-in-appeal No. 99-98/CE/DLH/2012 dt. 30.11.2012
passed by the Commissioner of Central Excise, New Delhi).

M/s Veekay Industries

Appellant

None for the appellant

Vs.

CCE, Delhi-I

Respondent

Sh. G. R. Singh, AR for the Respondent

Coram:

Hon'ble Mr. Ashok Jindal, Member (Judicial)

Final Order No. 58623/2017

Per: **Ashok Jindal**:

None appeared on behalf of the appellant nor any requested for adjournment is available on record despite notice.

2. Record has been perused. On perusal of record, I find that initially the matter was listed for final hearing on 27.10.2016, 01.02.17, 19.05.17, 04.08.17, 29.08.17, 15.09.17, 01.11.17, 09.11.17, 10.11.17, 13.11.17 and finally for today. On all occasions none appeared on behalf of the appellant nor any request for adjournment has been received. In these circumstances, I find that the appellant is not interested to pursue their appeal. Therefore, the appeal is dismissed for non-prosecution with the liberty to the appellant to move an application for restoration of appeal, if so desired, within thirty days on receipt of this order.

3. Appeal is dismissed in default.

(Dictated and pronounced in the open Court).

Ashok Jindal
Member (Judicial)

Pant